



% 09.07.2009

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Present: Mr. N.P. Sahni with Mr. P.C. Yadav, Advs. for the appellant.

+ITA No. 734/2009

Admittedly, the tax effect in this case is of Rs.3,56,544/-. Since the said amount is less than Rs.4 lakhs, as per the instructions of the Department, an appeal is not to be preferred in such case.

We accordingly dismiss this appeal on this ground alone without prejudice to the rights and contentions of the parties.


A.K. SIKRI, J.


VALMIKI J. MEHTA, J.

July 09, 2009
pmc